

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION  
CIVIL APPEAL NO.3830 OF 2005

T. SENTHIL KUMAR ..... APPELLANT(S)

VERSUS

THE INSPECTOR GENERAL OF POLICE & ORS. ....RESPONDENT(S)

WITH C.A.NO.3831/2005

AND WITH C.A.NOS.3832-3833/2005

O R D E R

1. For the sake of convenience, we are taking the facts in Civil Appeal Nos.3832-3833/2005 as the lead case in these group of appeals.

2. Application(s) for impleadment/intervention, if any, is/are rejected.

C.A.Nos.3832-3833/2005:

3. These Civil Appeals are directed against the interim order(s) passed by the High Court of Calcutta in

G.A.No.528 of 2005 in APOT No.99 of 2005 in W.P.No.2256

of 2004 and in A.P.O.T.No.99 of 2005 in W.P.NO.2256 of Signature Not Verified

2004,  
Digitally signed by  
Ramana Venkata Ganti  
Date: 2014.07.11

dated 18.04.2005. By the impugned judgment and  
10:10:00 IST  
Reason:

order, the High Court has confirmed the thinking of the learned Single Judge who had vacated the stay order

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granted by him earlier.

4. We are informed by the learned counsel appearing for the parties that the Writ Petition(s) filed before the High Court are still pending for consideration.

5. The interim order granted by this Court on

28.02.2005 is still operating against the respondents.

6. Since the Writ Petition(s) is/are still pending before the High Court and since the appellants are already enjoying the interim order passed by this Court, we are of the considered opinion that we need not have to entertain these appeals. Therefore, we dispose of these Civil Appeals. We now request the High Court to decide the Writ Petition(s) pending before it on its own merits.

7. The interim order granted by this Court shall enure to the benefit of the appellants till the matters is/are disposed of by the High Court.

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C.A.Nos.3830 & 3831 of 2005:

8. In view of the order passed in C.A.Nos.3832-3833 of 2005, these appeals are also disposed of in the same terms, conditions, observations and directions.

Ordered accordingly.

.....J.  
(H.L. DATTU)

.....J.  
(R.K. AGRAWAL)

.....J.  
(ARUN KUMAR MISHRA)

NEW DELHI;  
Dated the 10th July, 2014

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ITEM NO.101 COURT NO.2 SECTION XVI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s). 3830/2005

T. SENTHIL KUMAR Appellant(s)

VERSUS

INSPECTOR GENERAL OF POLICE & ORS. Respondent(s)

WITH  
C.A. No. 3831/2005  
(With Office Report)  
C.A. No. 3832-3833/2005  
(With Prayer for Interim Relief and Office Report)  
C.A. No. 3518/2007  
(With Prayer for Interim Relief and Office Report)  
C.A. No. 3519/2007  
(With Prayer for Interim Relief and Office Report)

C.A. No. 3520/2007  
(With Prayer for Interim Relief and Office Report)  
C.A. No. 4521/2007  
(With Prayer for Interim Relief and Office Report)  
SLP(C) No. 14278/2007  
(With Prayer for Interim Relief and Office Report)  
SLP(C) No. 15222/2007  
(With Prayer for Interim Relief and Office Report)  
SLP(C) No. 15291/2007  
(With Prayer for Interim Relief and Office Report)  
ORGNL.SUIT No. 1/2002  
(With Office Report)  
W.P.(C) No. 474/2003  
(With Office Report)  
ORGNL.SUIT No. 3/2003  
(With Office Report)  
W.P.(C) No. 641/2007  
(With Office Report)  
W.P.(C) No. 233/2010  
(With Office Report)  
SLP(C) No. 26014/2011  
(With Office Report)  
C.A. No. 1513/2005  
(With Office Report)  
Crl.A. No. 927/2012  
(With Office Report)  
Crl.A. No. 930/2012  
(With Office Report)

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Crl.A. No. 931/2012  
(With Office Report)  
Crl.A. No. 932/2012  
(With Office Report)  
Crl.A. No. 937/2012  
(With Office Report)  
Crl.A. No. 938/2012  
(With Office Report)  
Crl.A. No. 939/2012  
(With Office Report)  
Crl.A. No. 940/2012  
(With Office Report)  
Crl.A. No. 941/2012  
(With Office Report)  
Crl.A. No. 942/2012  
(With Office Report)  
Crl.A. No. 933/2012  
(With Office Report)  
Crl.A. No. 936/2012  
(With Office Report)  
Crl.A. No. 934/2012  
(With Office Report)  
Crl.A. No. 935/2012  
(With Office Report)  
Crl.A. No. 943/2012  
(With Office Report)  
Crl.A. No. 944/2012  
(With Office Report)  
Crl.A. No. 929/2012  
(With Office Report)  
Crl.A. No. 928/2012  
(With Office Report)

Date : 10/07/2014 These appeals/petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU  
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Appellant(s)/ Mr.Kapil Sibal, Sr.Adv.  
Plaintiff(s)/ Mr.Mahesh Agarwal, Adv.  
Petitioner(s) Mr.Rishi Agrawala, Adv.  
Ms.Radhika Gautam, Adv.  
Mr.Abhinav Agrawal, Adv.  
Mr.Shashank Monish, Adv.  
For Mr.E.C.Agrawala, Adv.

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Mr.C.A.Sundaram, Sr.Adv.  
Mr.Mahesh Agarwal, Adv.  
Mr.Rishi Agrawala, Adv.  
Ms.Radhika Gautam, Adv.  
Mr.Abhinav Agrawal, Adv.  
Mr.Shashank Monish, Adv.  
For Mr.E.C.Agrawala, Adv.

Mr.K.Parasaran, Sr.Adv.  
Mr.Pradeep Aggarwal, Adv.  
Mr.Lal Pratap Singh, Adv.  
Mr.Umesh Pratap Singh, Adv.  
Mr.Shobit Tiwari, Adv.  
Ms.Ruchi Kohli, Adv.

Mr.Naresh Kaushik, Adv.  
Mr.Sanjeev K.Bhardwaj, Adv.  
For Ms.Lalitha Kaushik, Adv.

Mr.Sanjib Panigrahi, Adv.  
Mr. Siddhartha Chowdhury ,Adv.

Mr.Sudhir Chandra, Sr.Adv.  
Mr.Dayan Krishnan, Sr.Adv.  
Mr.Gautam Narayan, Adv.  
Mr.Nikhil Nayyar, Adv.

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Mr.Gautam Narayan, Adv.  
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Mr.Gautam Narayan, Adv.  
Mr.Nikhil Nayyar, Adv.

Mr.V.Giri, Sr.Adv.  
Mr.Ramesh Babu, M.R.,Adv.

Mr.Rakesh K.Sharma, Adv.

Petitioner-in-person

Mr.A.Mariarputham, Sr.Adv.  
Ms.Aruna Mathur, Adv.  
Mr.Ashok S.Pillai, Adv.  
For M/s Arputham, Aruna & Co. ,Adv.

Mr.M.P.Vinod, Adv.

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Mr.Sanjay R.Hegde, Adv.

Mr.Tejveer Singh, Adv.  
Mr.Gaurav Sharma, Adv.

Mr.Abhinav Mukerji, Adv.

Mr.K.N.Bhat, Sr.Adv.

Mr.V.N.Raghupathy, Adv.

Mr.Parikshit P.Angadi, Adv.

Mr.Anantha Narayana, M.G.,Adv.

For Respondent(s)/  
Defendant(s)

Mr. Pahlad Singh Sharma ,Adv.

Mr.K.K.Shukla, Adv.

Mr.V.Giri, Sr.Adv.

Mr.Ramesh Babu, M.R.,Adv.

Mr.S.S.Shamshery, AAG

Mr.Varun Punia, Adv.

Mr.Sandeep Singh, Adv.

Mr.Amit Sharma, Adv.

Ms.Pragati Neekhara, Adv.

Mr.K.Radhakrishnan, Sr.Adv.

Ms.Sunita Sharma, Adv..

for Ms.Sushma Suri, Adv.

Mr.Ashok Mathur, Adv.

Ms.Shilpa Dutta, Adv.

Mr.A.Mariarputham, Sr.Adv.

Ms.Aruna Mathur, Adv.

Mr.Ashok S.Pillai, Adv.

For M/s Arputham, Aruna & Co. ,Advs.

Mr.Gautam Narayan, Adv.

Mr.T.V.S.Raghavendra Sreyas, Adv.

Mr.Mubashir Mushtaq, Adv.

Mr.Nikhil Nayyar, Adv.

Ms.Purnima Bhat Kak, Adv.

Mr.Anil Shrivastav, Adv.

Mr.Rituraj Biswas,Adv.

Mr.P.V.Dinesh, Adv.

Mr.M.P.Vinod, Adv.

Mr.E.C.Agrawala, Adv.

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M/s.MCLM & CO., Advs.

Mr.V.G.Pragasam, Adv.

Mr.Vikas Mehta, Adv.

Mr.Y.Raja Gopala Rao, Adv.

Mr.Sridhar Potaraju, Adv.

Mr.Shreekant N.Terdal, Adv.

Mr.T.C.Sharma, Adv.

Mr.Ajay Pal, Adv.

Mr.Siddhartha Chowdhury, Adv.

Ms.Liz Mathew, Adv.

Mr.Avijit Bhattacharjee, Av.

Mr.Anip Sachthey, Adv.  
Mr.Soumitra G.Chaudhuri, Adv.  
Ms.Shagun Matta, Adv.  
Mr.Saakaar Sardana, Adv.

Mr.Dheeraj Nair, Adv.

Mr.Brajesh Kumar, Adv.

Ms.Sarla Chandra, Adv.

Mr.Gopal Singh, Adv.  
Mr.Rituraj Biswas, Adv.

Mr.Jagjit Singh Chhabra, Adv.  
Mr.Samir Bhalotra, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Shri C.A.Sundaram, learned senior counsel for the appellant(s) in C.A.NO.3830/2005 resumed his arguments and concluded at 12.05 p.m. Thereafter Mr.Sudhir Chandra, learned senior counsel for the appellant(s) in C.A.Nos.3518 & 3519/2007 started and concluded at 3.15 p.m. It was thereafter Mr.Parasaran, learned senior counsel started in

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Original(Civil) Suit No.3 of 2003 and was on his legs, when the Court rose for the day, leaving the matters as part-heard.

List the matters on 15th July, 2014 as part-heard.

(G.V.Ramana)  
Court Master

(Vinod Kulvi)  
Asstt.Registrar

(Signed order in C.A.No.3830,3831 & 3832-3833/2005 is placed on file)